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ITEM NO.25

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 10094 OF 2011

M/S UNITED SPIRITS LTD.

Appellant (s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 13/09/2013 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
(IN CHAMBERS)

For Appellant(s) Mr. Niraj Gupta,Adv.

For Respondent(s) Mr. R.K.S. Yadav,Adv.
Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time is granted to the appellant to file the statement of case, as a last opportunity.

If the statement of case is filed by the appellant within the stipulated time, the respondents should also file statement of case within four weeks thereafter.

|(NARENDRA PRASAD)
|COURT MASTER

| |(RENUKA SADANA)
| |COURT MASTER

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